

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1225/96

(A)

HON'BLE JUSTICE CHETTUR SANKARAN NAIR(J), CHAIRMAN
HON'BLE SHRI R.K. AHOOJA, MEMBER(A)

New Delhi, this 17th day of September, 1996

Ex. Constable Surender Pal
s/o Shri Daya Nand
r/o Village & P.O. Nizampur
P.S. Sultanpur
DELHI.

... Applicant

(By Shri Yogesh Sharma, Advocate)

Vs.

1. N.C.T. of Delhi through
the Chief Secretary
Old Secretariat
DELHI.
2. The Commissioner of Police
Delhi Police Head Quarters
I.P. Estate
NEW DELHI.
3. The Additional Commissioner of Police
Delhi Police Head Quarters
I.P. Estate
NEW DELHI.
4. The Additional Deputy Commissioner of Police
Police Control Room
I.P. Estate
NEW DELHI.

(By Shri Jog Singh, Advocate)

This application having been heard
on 17.9.1996, the Tribunal on the
same day delivered the following:

ORDER

Chettur Sankaran Nair(J), Chairman

Applicant, a Police Constable dismissed on
charge of misconduct complains of undue delay in the
disposal of the appeal. Shri Jog Singh appearing
for respondents fairly conceded that delay cannot be
justified in such situations.

Contd... 2/-

(5)

2. Taking into consideration the submissions made by both sides, we direct third respondent to consider Ag appeal, pass a speaking order thereon within six weeks from today and communicate the same to applicant.

3. Application is disposed of as aforesaid.

No costs.

Dated, the 17th September, 1996.

Hankaranan


(R.K. AHOOJA)
MEMBER(A)

(CHETTUR SANKARAN NAIR(J))
CHAIRMAN

/rao/